147 Written Answers

Amendment of CRZ Rules

2337. SHRI YERRA NARAYANA-SWAMY: Will the Minister of ENVIRONMENT & FORESTS be pleased to state :

(a) whether Government are aware of the various problems which have arisen due to proper enforcement of the Coastal Regulation Zone (CRZ) rules;

(b) is so, the main obstacles in amending such rules; and

(c) the steps proposed in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS : (CAPT. JAI NARAIN PRASAD NISHAD) : (a) Attention of the Central Government has been drawn by some Coastal State Governments/Union Territory Administrations regarding difficulty in implementation of some provisions of Coastal Regulation Zone (CRZ) Notification, 1991.

(b) and (c) The Central Government had amended CRZ Notification in 1994, parts of which were quashed by the Hon'ble Supreme Court vide its order dated 18.4.1996. However, while filing the report on compliance of directions, the Central Government brought to the notice of Hon'ble Supreme Court some areas of special concern expressed by the State Governments/Union Territory Administrations in implementation of some provisions of CRZ Notification, 1991. It has been decided to constitute a Committee to look into the selected issues brought to the notice of the Central Government.

Opening of Shilpgram in the North East

2338. SHRI W. ANGOU SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether there is any plan for opening a shilpgram of NELCC in any one of the seven States in the North-East zone;

(b) whether the site of the shilpgram project has been identified and the project preparation made; (c) if so, the name of the State;

(d) if not, the names of the States which want to open the projects; and

(e) by when the project would be opened?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI): (a) Yes Sir.

(b) and (c) Nagaland Government has offered the land for the project at Dimapur, which is one of the identified sites.

(c) suggestions have also received for locating it at Guwahati or Imphal.

(e) After a decision on the site by Governing Body of NEZCC, the project would be started.

Constitution of Environmental Impact Assessment Committee

2339. SHRI KRISHNA KUMAR BIRLA : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether Government had constituted the Environmental Impact Assessment Committee;

(b) if so, the composition of the committee;

(c) whether the Committee comprises only bureaucrats and the inclusion of environmentalists has been ignored;

(d) if so, whether Government propose to include environmentalists and officials from non-Governmental organisations; and

(e) if so, the reaction of Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT. JAI .NARAIN PRASAD NISHAD): (a) Yes, Sir.

(b) A statement is annexed. [See below]

(c) to (e) No. Sir. Environmentalists and representatives from Non Governmental Organisations have been included as members in the Environmental Impact Assessment Committees constituted by the Ministry to examine projects proposed under different sectors.